

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.184/MP/2026

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 12.4 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to Inter-State Transmission System) Regulations, 2022, seeking appropriate directions regarding the scope of implementation of the Terminal Bay at the 400/220 kV Tumkur-II ISTS Substation in connection with the Petitioner's 300 MW Connectivity.

Petitioner : Sunsure Solarpark RJ One Private Limited (SSROPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mazag Andrabi, Advocate, SSROPL
Shri Rikit Shahi, Advocate, SSROPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking appropriate directions in relation to the scope of construction of the Terminal Bay at the 400/220 kV Tumkur II ISTS sub-station in connection with the Petitioner's 300 MW Connectivity. The learned counsel submitted that in terms of Regulation 12.4 of the GNA Regulations, the terminal bay(s) at an ISTS sub-station are to be implemented under the scope of the transmission licensee owning the sub-station, unless the Connectivity grantee expressly elects to undertake such construction under its scope. Further, despite the Petitioner having consistently maintained that the Tumkur Terminal bay ought to be under ISTS scope, the Respondent/CTUIL has placed the same under the scope of the Petitioner.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent, subject to just exceptions.

(b) The Respondent to file its reply on the maintainability of the Petition as well on merits within three weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter. The Respondent/CTUIL is to include in its reply the Petitioner's status of compliance with intermediary milestones.

3. The Petitioner is directed to provide the information, on an affidavit, within two weeks regarding the total land required for the project out of which how much land has been acquired by the Petition.
4. The Respondent, CTUIL is directed to provide, on an affidavit, within two weeks, the status of the compliance met by the Petitioner towards the applicable milestones.
5. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)